

SLP(C)No. 21786 OF 2001

ITEM No.23

Court No.11

SECTION IX
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.21786/2001

(From the judgement and order dated 22/10/2001 in AN 838/01 ,SN 194/01
of The HIGH COURT OF BOMBAY)

I.C.I.C.I. LTD.

Petitioner (s)

VERSUS

BARODA RAYON CORPORATION LTD. & ORS.

Respondent (s)

(With prayer for interim relief)

(With Appln(s). for exemption from filing c/c of the impugned Judgment)

With

SLP(C)No.21789/2001

Date : 31/01/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s)

Mr. Bharat Sangal,Adv.

Mr. Sangeeta Panicker,Adv.

Mr. Rana Ranjit Kumar Singh,Adv.

For Respondent (s)

Mrs Manik Karanjawala,Adv.

Mr. R.N. Karanjawala,Adv.

Mrs. Nandini Gore,Adv.

Ms. Jasmine Dankewala,Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J

.SP2

List the matter after three weeks

.SP1

(Saroj Bala)
PA to Addl. Registrar

(Veera Verma)
Court Master